

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:721

ANSWERED ON:19.03.2012

SUBSIDY FOR INDUSTRIAL DEVELOPMENT AND EXPORTS

Thakor Shri Jagdish

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the subsidies given by the Government for industrial development and exports are in compliance with the rules of World Trade Organisation (WTO);
- (b) if so, the details thereof;
- (c) if not, the steps taken/being taken to make them compliant with the rules of WTO;
- (d) whether any time frame have been set in this regard; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) Yes, Madam.

(b) Some of the export promotion schemes are: income-tax exemption to SEZ units under Section 10AA of the Income Tax Act; Schemes such as Focus Product Scheme, Technology Upgradation Fund Scheme for Textile sector, etc.

(c) to (e): Does not arise.